

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-15//272/ND/2018

In the matter of

Sh. Praveen Gupta

Vs.

Frontline Retail India (P) Ltd

..PETITIONER

..RESPONDENT

SECTION :

Under Section 272

Order delivered on 31.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor

For the Intervener :

ORDER

None appears for the petitioner today. However, it is seen from the previous order dated 15.1.2018 passed by this Tribunal that there was no appearance on the part of the petitioner. Taking into consideration the absence of petitioner, the petitioner seems to be not interested in prosecuting this Company petition. Hence, this Petition is dismissed for non-prosecution.

Let the files be consigned to records after adopting the due formalities.

-S-d-11

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
31.1.2018